

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.75672 of 2014

(Arising out of Order-in-Original No.CCE/BBSR-I/04/2014 dated 17.02.2014 passed by Commissioner of Central Excise, Custom & Service Tax, Bhubaneswar-I.)

Brundaban Sahu

...Appellant

VERSUS

**Commissioner of Central Excise & Service Tax, Bhubaneswar-I
.....Respondent**

APPEARANCE

Dr.Samir Chakraborty, Senior Advocate & Shri Abhijit Biswas, Advocate for the Appellant (s)

Shri T.Mondal, Authorized Representative for the Respondent (s)

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI P. ANJANI KUMAR, MEMBER(TECHNICAL)**

DATE OF HEARING : 13 January 2020

DATE OF DECISION : 13 January 2020

The Appeal is allowed by way of remand. For order, see order of date in Excise Appeal No.75579 of 2014.

SD/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**

SD/

**(P.ANJANI KUMAR)
MEMBER (TECHNICAL)**